

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Notice alongwith copy of order dt. 14.11.2000 was issued to all the resp'ts. by Regd. a/c to A.O. Posts.

S.O.

18/11/2000

Counter not filed.

12/12/2000 Regd.

5-1-2001

Parties are absent on all. No steps taken to file Counter although last chance was granted. Put up before the Bench for further order.

5/1/2001

REGISTRAR

Counter not filed.

12/12/2001 Bench

Counter copy of served.

B. Bhattacharya

18/3/01

as last chance to file counter. We make it clear that the status of the applicant during the put off duty order is issued, will be determined as per the final result in this O.A. Adjud. to 5.1.2001.

*S. J. S. J. S.*  
vice-chairman

*S. J. S. J. S.*  
Member (Judicial)

03. 05.02. 2001

Counter (2 copies) has been filed in court. One weeks time is allowed to serve copy of Counter on the other side and four weeks time thereafter is allowed to file rejoinder.

Adjourned to 16. 03. 2001.

*S. J. S. J. S.*  
vice-chairman

*S. J. S. J. S.*  
Member (J)

4. ORDER DATED 16. 3. 2001.

It is submitted by Shri B.N. Behera, learned counsel for the applicant that the applicant has got reliefs in the hands of the Departmental Authorities and he does not want to pursue this O.A. We have heard Mr. Behera, learned counsel for the applicant and Mr. A.K. Bose, learned SSC for the respondents. Seen the Memo filed by learned counsel for applicant. In view of the above submission the OA is disposed of as not being pressed.

*S. J. S. J. S.*  
vice-chairman  
Member (J)